

(b) Does not arise.

(c) and (d). The non-Malayalee Detenus have already been transferred to the jails of their own States. During their detention in the jail, they were supplied with food to which they were accustomed.

Hindi as Medium of Instruction

1753. Shri Manabendra Shah: Will the Minister of Education be pleased to state:

(a) the number of universities in the country in which Hindi is the medium of examinations and upto what standard;

(b) the number of universities in the country in which Hindi is one of the compulsory subjects and upto what standard;

(c) the number of Universities in the country in which Hindi is taught as an optional subject and upto what standard; and

(d) whether any directive has been sent by the Central Ministry of Education for making Hindi a compulsory subject upto a particular standard of knowledge of Hindi?

The Minister of Education (Shri M. C. Chagla): (a) to (c). Information is being collected and will be laid on the Table of the Sabha in due course.

(d) No, Sir.

Girls Education

1754. Shri Siddiah: Will the Minister of Education be pleased to state:

(a) whether there are any special schemes for the advancement of girls education belonging to Scheduled Castes and Scheduled Tribes; and

(b) if so, the details thereof?

The Minister of Education (Shri M. C. Chagla): (a) and (b). There is no Scheme specifically reserved for girls belonging to Scheduled Castes and Scheduled Tribes. However, provision amounting to

Rs. 2881.48 lakhs in the Backward classes Sector of Third Five Year Plan has been made specially for furtherance of Education amongst both girls and boys belonging to Scheduled Castes and Scheduled Tribes. This provision is exclusive of the provision made for the Scheme of Post-matric Scholarships to Scheduled Caste, Scheduled Tribe and other Backward class students and is in addition to the provision available in the general sector of the Plan for education schemes.

Reservation of Posts for S.Cs. and S.Ts.

1755. Shri Siddiah: Will the Minister of Home Affairs be pleased to state:

(a) whether instructions have been issued by him to all the Public Sector Undertakings, Statutory and Semi-Government bodies to reserve posts for Scheduled Castes and Scheduled Tribes;

(b) if so, whether they have made the reservation; and

(c) the number of Scheduled Castes and Scheduled Tribes working in each of the above bodies as on the 1st March, 1965 in each cadre and the total number of employees working on the same date?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Ministry of Home Affairs have not issued any instructions to the Public Sector Undertakings direct. However, Ministries administratively concerned with the Public Sector Undertakings have been requested by the Ministry of Home Affairs to issue instructions to the Undertakings under their control to make reservation for Scheduled Castes and Scheduled Tribes in their services on the lines of the reservations in the Central Government services. The Statutory and Semi-Government bodies generally follow the reservation orders. However, the administrative Ministries were asked in 1954 to direct the Statutory bodies

which were not then following the reservation orders, to follow them, provided the relevant statute permitted of such a direction. If in any particular case, the relevant statute did not permit of a direction of follow the reservation orders, the Ministries were requested to recommend those orders to the Statutory authority for adoption by it.

(b) and (c). The information is being collected and will be laid on the Table of the House as soon as possible.

School Fees in Delhi

1756. Shri Yashpal Singh: Will the Minister of Education be pleased to state:

(a) whether his attention has been drawn towards the fact that certain schools of Delhi have raised their fees from Rs. 12 in September 1964 to Rs. 54.50 in January 1965;

(b) whether there is any machinery which goes into the increase of the fees before they are charged; and

(c) if not, the reasons therefor?

The Minister of Education (Shri M. C. Chagla): (a) No.

(b) and (c). So far as the Higher Secondary, Middle and Primary Schools which are recognised and aided by the Delhi Administration or Local Bodies are concerned, fees are regulated by the Delhi Administration. The Administration has at present no control over the fees charged by the private and unaided schools.

Lotteries

1757. Shri Yashpal Singh: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1188 on the 9th December, 1964, regarding withdrawing sanction to run lotteries and state:

(a) whether replies from State Governments have since been received; and

(b) if so, the decision taken in this regard?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) Decision is to be taken by the State Governments within whose jurisdiction the matter lies.

Barauni-Haldia Oil Pipe Line

1758. { Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Balmiki:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the laying of oil pipe line from Barauni to Haldia has made any progress;

(b) if so, the nature of the progress made so far; and

(c) when it is likely to be completed?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir):

(a) and (b). Yes, Sir. Out of a total length of 522 Km of pipe, about 320 Km have already been laid.

(c) By the end of 1965.

कालेजों में प्रवेश

1759. श्री सिद्धेश्वर प्रसाद :
क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने कालेजों को सुझाव दिया है कि वे चुनाव के आधार पर छात्रों को प्रवेश दें ;

(ख) क्या इस आधार पर काम करने के लिए केन्द्रीय विश्वविद्यालयों को स्पष्ट अनुदेश दिये गये हैं; और

(ग) अन्य विश्वविद्यालयों की इस सम्बन्ध में क्या प्रतिक्रिया है ?